

GVR INFRA PROJECTS LIM
Operational Creditors

Amount claimed by O.C

FORM-F

Sl.No	Name of the party	Address	GST No	Invoice No	Invoice Am Rs	Date of Claim
1	Goutham S Mukundan	Asst Commissioner of Income Tax Circle-1, Room No.425, 4th Floor, B-Block Income Tax Towers, Masab Tank, Hyd-004				12.11.2018
2	V Arul Raj, Advocate	No.200/173, Built Tech, Periyar Pathai Choolaimedu, Chennai - 94				02.11.2018
3	Employees Provident Fund	Regional Office, H.No.2-4-207/15 REC (NIT) Petrol Pump 100 Ft Road Kazipet, Warangal				01.11.2018
4	A Cub Techno Solutions					29.10.2018
5	Commissioner of Customs	NS-11,JNCH, Nhava, Mumbai				31.12.2018
6	HDFC Bank Ltd	Wadia Ghandy & Co, 2nd Floor,N.M.Wadia Building 123,Mahatma Gandhi Road, Mumbai				9.1.2019

ITED

Amount claimed -R Other docu Amounts as per books

Rs

Rs

133552527

TDS

1147500

Advocate Service Fee

1,95,01,301

210574

3,07,69,419

21,83,00,000

Assignment of shares of Subsidiary /Jv

40,34,81,321

SCHEDULE

FORM B

PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT WORKMEN AND EMPLOYEES
(Under Regulation 7 of the Insolvency and Bankruptcy Board of India (Insolvency
Resolution Process for Corporate Persons) Regulations, 2016)

18.09.2019

To
Shri.A. Arumugam
Resolution Professional
(M/s GVR Infra Projects Limited, Chennai)
No. 1/56, Market Road, Devi Stores, 1st floor,
Kelambakkam, Chennai – 600 017.

From
Office of the Directorate General of Goods and Services Tax Intelligence
Chennai Zonal Unit
C-3, C-Wing, II Floor
Rajaji Bhavan, Besant Nagar
Chennai – 600090.

Subject: Submission of proof of claim.

Madam/Sir,

Office of the Directorate General of Goods and Services Tax Intelligence, hereby submits this proof of claim in respect of the corporate insolvency resolution process in the case of M/s GVR Infra Projects Limited, Chennai. The details for the same are set out below:

PARTICULARS		
1.	NAME OF OPERATIONAL CREDITOR	DIRECTORATE GENERAL OF GOODS AND SERVICES TAX INTELLIGENCE, CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS, DEPARTMENT OF REVENUE, MINISTRY OF FINANCE
2.	IDENTIFICATION NUMBER OF OPERATIONAL CREDITOR (IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)	--

PARTICULARS		
3.	ADDRESS AND EMAIL ADDRESS OF OPERATIONAL CREDITOR FOR CORRESPONDENCE	OFFICE OF THE DIRECTORATE GENERAL OF GOODS AND SERVICES TAX INTELLIGENCE CHENNAI ZONAL UNIT C-3, C-WING, II FLOOR RAJAJI BHAVAN, BESANT NAGAR CHENNAI – 600090 Email: dgcei_chzu@nic.in
4.	TOTAL AMOUNT OF CLAIM (INCLUDING ANY INTEREST AS AT THE INSOLVENCY COMMENCEMENT DATE)	SERVICE TAX – Rs.2,02,13,135/- INTEREST - APPROPRIATE INTEREST ----- Rs.2,02,12,135/- + INTEERST -----
5.	DETAILS OF DOCUMENTS BY REFERENCE TO WHICH THE DEBT CAN BE SUBSTANTIATED.	WORKSHEET ALONG WITH DOCUMENTS ENCLOSED
6.	DETAILS OF ANY DISPUTE AS WELL AS THE RECORD OF PENDENCY OR ORDER OF SUIT OR ARBITRATION PROCEEDINGS	--
7.	DETAILS OF HOW AND WHEN DEBT INCURRED	NON-PAYMENT OF SERVICE TAX FOR THE PERIOD FROM FEB 2016 TO JUNE 2017.
8.	DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM	--
9.	DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS	--
10.	DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED PURSUANT TO A RESOLUTION PLAN	ACCOUNT No.10497628717 STATE BANK OF INDIA NUNGAMBAKKAM BRANCH.
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	ENCLOSED AS ANNEXURE

B. Ravi Kishore
18/9/19

Signature of operational creditor or person authorised to act on his behalf
[Please enclose the authority if this is being submitted on behalf of an operational creditor]
RAVI KISHORE BUDIGINA
Senior Intelligence Officer
DGGSTI - Zonal Unit
Chennai

PARTICULARS	
Name in BLOCK LETTERS	B. RAVI KISHORE
Position with or in relation to creditor	SENIOR INTELLIGENCE OFFICER
Address of person signing	DIRECTORATE GENERAL OF GOODS AND SERVICES TAX INTELLIGENCE, C-3, C WING, 2 ND FLOOR, RAJAJI BHAVAN, BESANT NAGAR, CHENNAI – 600090.

*PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India

AMOUNT OF DEBT

AMOUNT OF DEBT

DECLARATION

I, [Name of claimant], currently residing at [insert address], hereby declare and state as follows: -

1. [Name of corporate debtor], the corporate debtor was, at the insolvency commencement date, being the 15th day of October 2018, actually indebted to me in the sum of Rs 2,02,13,135/- alongwith appropriate interest [insert amount of claim].
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed there from. (As enclosed)
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim]. NIL

Date: 18-09-2019

Place: Chennai

B. Ravi Kishore
18/9/19
(Signature of the claimant)
RAVI KISHORE BUDIGINA
Senior Intelligence Officer
DGGSTI - Zone III
Chennai

VERIFICATION

B. RAVI KISHORE

I, [Name] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at on this 18th day of September, 2019

B. Ravi Kishore
18/9/19
RAVI KISHORE BUDIGINA
(Signature of the claimant)
Officer

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary and in the case of other entities, an officer authorised for the purpose by the entity].